ACT No. I of 1855.

Passed by the Legislative Council of India.

(Received the assent of the Governor-General on the 2nd February 1855.)

An Act for providing for the exercise of certain powers by the Governor General during his absence from the Council of India.

Whereas the Governor-General in Council has declared that it is expedient that the Governor-General should visit the Neil-gherry Hills in the Presidency of Fort St. George, and other parts of India, unaccompanied by any Member of the Council of India; It is enacted as follows:—

- I. During the absence of the Governor-General from the Council of

 Powers to be exercised by the Governor-General during his absence from the Council of India,

 The Governor-General in Council in every case in which the said Governor-General may think it expedient to exercise those powers.
- II. This Act shall commence from the day on which it shall be noti
 Commencement and duffied, by an order published in the Official Gazette, that
 the Governor-General has quitted Calcutta for the purpose of so proceeding as aforesaid, and shall not continue in force for a longer
 period than one year.